

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI**

**OA 3670/2016**

**This the 27<sup>th</sup> day of October, 2016**

**Hon'ble Mr. V. Ajay Kumar, Member (J)**

Bankesh Kumar Sinha, Age 46 years,  
Sr. SDE (PG),  
Type IV Quarter No. B-5/2, MS Flat,  
Peshwa Road, Gole Market, New Delhi

Also at:

Sr. SDE, O/o GM(OP),  
Mahanagar Telephone Nigam Limited,  
Mahanagar Door Sanchar Sadan, Corporate Office,  
9, CGO Complex, Lodhi Road, New Delhi .... Applicant

(By Advocate: Mr. S.K. Jha)

**VERSUS**

1. Mahanagar Telephone Nigam Limited,  
Through,  
Chairman and Managing Director,  
Mahanagar Telephone Nigam Limited,  
Mahanagar Door Sanchar Sadan, Corporate Office,  
9, CGO Complex, Lodhi Road, New Delhi.
2. The General Manager (HR-I) CO,  
Mahanagar Telephone Nigam Limited  
6<sup>th</sup> Floor, Door Sanchar Sadan, Corporate Office,  
9, CGO Complex, Lodhi Road, New Delhi.
3. The Executive Director,  
Mahanagar Telephone Nigam Limited  
Khurshid Lal Bhawan, Janpath,  
New Delhi-110050. .... Respondents.

**ORDER (ORAL)**

**By Hon'ble Mr.V. Ajay Kumar,**

Heard the learned counsel for the applicant.

2. It is submitted that the applicant who is working as Senior SDE under the respondents , filed the present OA seeking following reliefs:-

"a. this Hon'ble Tribunak may graciously be pleased direct Respondents to allocate the said "Type V Quarter No. 503, Asiad Village, New Delhi;

b. This Hon'ble Tribunal may further make such other and further orders it deems fit and proper in the facts and circumstances of the case."

3. It is further submitted that the applicant vide Annexure P-6 dated 02.09.2016 (colly) submitted representation to the respondents, however, the respondents have not passed any order thereon till date.

4. In the circumstances, the OA is disposed of at the admission stage without going into the merits of the case by directing the respondents to consider Annexure P-6 (Colly) representation of the applicant dated 02.09.2016 and pass appropriate reasoned and speaking order thereon within 90 days from the date of receipt of a certified copy of this order, in accordance with law. No costs.

5. Let a copy of the OA, be enclosed to this order.

**(V. AJAY KUMAR)**  
**Member (J)**

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